

CJ & HSJ
20.05.2020
(Through video conferencing)

W.P.No.6961/2020

Issue notice to the respondents, returnable on 27th May 2020.

The learned Additional Government Advocate takes notice for the first respondent.

The learned advocate appearing for the petitioner to serve notice at the official e-mail ID of BBMP, BWSSB and the Karnataka State Pollution Control Board. The notice will be accompanied by a soft copy of the petition as well as a soft copy of this order. BBMP, BWSSB and the Karnataka State Pollution Control Board shall ensure that they are represented through their advocates on the next date.

We direct the fifth respondent to keep its response in writing ready by the next date. The first respondent will have to state before the Court in what manner the fifth respondent will take steps to ensure that Bellandur, Varthur and Vrushabati river water bodies are kept clean as they stand today.



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Assistant Registrar
High Court of Karnataka
Bangalore - 560 001

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Sd/-
Chief Justice

Sd/-
JUDGE